

**FORM A
PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
**FOR THE ATTENTION OF THE CREDITORS OF
M/s Avvas Infotech Private Limited.**

RELEVANT PARTICULARS

1.	Name of Corporate Debtor	M/s. Avvas Infotech Private Limited
2.	Date of Incorporation Of Corporate Debtor	27-04-2007
3.	Authority Under Which Corporate Debtor Is Incorporated / Registered	Indian Companies Act 1956 RoC-Bangalore
4.	Corporate Identity No./Limited Liability Identification No.of corporate debtor	U32109KA2007PTC042635
5.	Address of the Registered Office and Principal Office (if any) of Corporate Debtor	#40, K No.821/40, 15th Cross, 6th Sector, HSR Layout, Opp.JSS School, Bangalore-560102
6.	Insolvency commencement date in respect of Corporate Debtor	05-04-2021 (order received on 10-04-2021)
7.	Estimated date of closure of insolvency resolution process	02-10-2021
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Balady Shekar Shetty IBBI/IPA-002/IP-N00213/2017-2018/10665
9.	Address and e-mail of the interim resolution professional, as registered with the Board	E-98, 7ACross, Manyata Residency, Nagavara, Bangalore -560045. bss.balady@gmail.com Mob.93424 82570
10.	Address and e-mail to be used for correspondence with the interim resolution Professional	E-98, 7ACross, Manyata Residency, Nagavara, Bangalore -560045. bss.avvas@gmail.com Mob.93424 82570
11.	Last date for submission of claims	24-04-2021
12.	Classes of creditors, if any, under clause(b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NIL
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b)Details of authorized representatives are available:	Web link - https://ibbi.gov.in/home/downloads Not applicable.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a Corporate Insolvency Resolution Process of the M/s Avvas Infotech Private Limited., on 05-04-2021 (Copy of order received by IRP on 10-04-2021).

The creditors of M/s Avvas Infotech Technologies Private Limited., are hereby called upon to submit their claims with proof on or before 24-04-2021 to the Interim Resolution Professional at the address mentioned against entry No. 10.

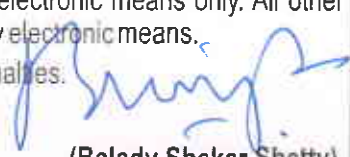
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional :

Date: 12-04-2021

Place: Bengaluru


(Balady Shekar Shetty)
Interim Resolution Professional